ITEM NO.105 COURT NO.3 SECTION X

[THREE-JUDGE BENCH]

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 414/2024

BALWANT SINGH Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 236998/2024 - EXEMPTION FROM FILING O.T.

Date: 24-09-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE VIKRAM NATH HON'BLE MR. JUSTICE SANDEEP MEHTA HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s): Mr. Mukul Rohatgi, Sr. Adv.

Mr. Jaideep Gupta, Sr. Adv.

Ms. Diksha Rai, AOR Ms. Atiga Singh, Adv. Mr. Piyush Vyas, Adv.

Mr. Sabir, Adv.

For Respondent(s): Mr. Tushar Mehta, Solicitor General (NP)

Mr. K.M Nataraj, A.S.G. Mr. Vatsal Joshi, Adv. Mr. Bhuvan Kapoor, Adv. Mr. Varun Chugh, Adv.

Mr. Sharath Narayan Nambiar, Adv. Mr. Shreekant Neelappa Terdal, AOR

Mr. Kanu Agarwal, Adv. Mr. Shailesh Madiyal, Adv.

Mr. Rajat Nair, Adv.

Mr. Arvind Kumar Sharma (AOR), Adv.

Mr. Rajat Bhardwaj, AAG

Ms. Nupur Kumar, AOR

Ms. Niharika Tanwar, Adv.

UPON hearing the counsel the Court made the following O R D E R

At the request of Mr. K.M. Nataraj, learned

Additional Solicitor General, list this matter again on 15.10.2025 to enable him to obtain complete instructions.

It is made clear that any further request for adjournment of the matter at the instance of the respondent(s) would not be entertained.

(NEETU KHAJURIA)
ASST.REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR